



DELHI STATE LEGAL SERVICES AUTHORITY

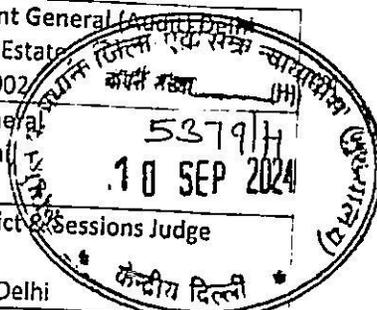
(constituted under the Legal Services Authorities Act, 1987, an Act of Parliament)
Under the Administrative Control of High Court of Delhi
Central Office, 3rd Floor, Rouse Avenue District Court Complex,
Pt. DeenDayalUpadhyaya Marg, New Delhi-110002
Email : estabwng-dslsa@nic.in Website : www.dslsa.org



Ref. No. 76/DLSLA/Estt/Account Officer (retd.)/2024/9272 Date: 09/09/2024

To To 9288

1. The Comptroller & Auditor General of India Pocket-9, Deen Dayal Upadhyaya Marg, New Delhi-110002.	2. The Pr. Accountant General (Accounts) (Pr. AGCR) AGCR Building, IP Estate New Delhi - 110 002
3. Principal Secretary (Finance), Govt. of Delhi, Delhi Secretariat, New Delhi	4. The Registrar General High Court of Delhi New Delhi
5. The Principal Secretary Law, Justice & Legislative Affairs Govt. of NCT of Delhi	6. Ld. Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi
7. Ld. Principal District & Sessions Judge (South-West District) Dwarka Courts, Delhi	8. Ld. Principal District & Sessions Judge (West District) Tis Hazari Courts, Delhi
9. Ld. Principal District & Sessions Judge (East District), KKD Courts, Delhi	10. Ld. Principal District & Sessions Judge (North - East District) KKD Courts, Delhi
11. Ld. Principal District & Sessions Judge (Shahdara District), KKD Courts, Delhi	12. Ld. Principal District & Sessions Judge (New Delhi District) Patiala House Courts, Delhi
13. Ld. Principal District & Sessions Judge (North-West District), Rohini Courts, Delhi	14. Ld. Principal District & Sessions Judge (North District), Rohini Courts, Delhi
15. Ld. Principal District & Sessions Judge (South- District), Saket Courts, Delhi	16. Ld. Principal District & Sessions Judge (South-East District), Saket Courts, Delhi



Sub.: Vacancy circular for inviting applications for the post of Accounts Officer(s) (post-retirement) on contractual basis for its Central Office as well as District Legal Services Authorities, Delhi /New Delhi.

Respected Sir/Madam,

May I bring it to your kind consideration that there are requirements of Accounts Officer(s) (Post-retirement) on contractual basis in this Authority. Your good self is, therefore, requested to kindly furnish/ propose the names of eligible Accounts Officer(s) having qualification as per the circular attached, latest by 14.10.2024 for considering them for the post of Accounts Officer(s) (Post-retirement) on contractual basis at Central Office of this Authority and / or at District Legal Services Authorities, Delhi/New Delhi.

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(to display on website) (to display on notice Board) Contd...
P. D 4 J (HRS)
10/09/24

May I further request your good self that directions may kindly be issued to the quarter concerned for uploading the advertisement on the official website as well as to display the same on the Notice Board / any other conspicuous place of your good office for its vide publicity.

With regards,

Encl: As above

Yours faithfully,


09/09/24
(Naveen Gupta)
Special Secretary,
(Looking after the work of
Ld. Member Secretary, DSLSA)



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Last date for submission of applications:

14.10.2024 by 5 PM

CIRCULAR

Delhi State Legal Services Authority intends to appoint Accounts Officers (post –retirement) on contractual basis for its Central Office as well as at District Legal Services Authorities, Delhi / New Delhi as per requirement on the following terms and conditions:-

Terms & Conditions:

1. The retired officers/officials of Comptroller & Auditor General of India, The Pr. Accountant General (Audit) Delhi, Principal Secretary (Finance), Govt of Delhi, High Court of Delhi, District Courts and Delhi Government may apply;
2. Upper age limit for remaining on the said post is 65 years;
3. The incumbent should have good experience in Accounts;
4. The candidate must have passed SAS/JAO (Civil) Examination conducted by Central Govt./State Govt. / CAG etc.
5. The selected candidate shall be paid a fixed remuneration of Rs. 50,000/- per month;
6. Selected candidate shall give at least three months prior notice before leaving the job failing which salary of one month shall be deducted / recovered, as the case may be.
7. Accounts Officer(s) (post – retirement) shall be entitled to avail a total number of 12 days leave in a year, subject to maximum of three days leave in a month. In the event of the number of leave exceeding per year or per month, permissible limit, the pro-rata deduction will be made from their monthly remuneration. Un-availed leave(s) shall neither be carried forwarded to the next extended period nor be encashed.
8. Eligible candidate may submit the application in the prescribed format complete in all respect to this Authority either by post or via e-mail at our e-mail address:- estabwng-dslsa@nic.in on or before 14.10.2024 by 5 PM.
9. All the documents of eligible candidates related to the information furnished in the prescribed form shall be verified with originals at the time of interview.
10. This Authority reserves the right to withdraw the aforesaid proposal at any point of time without any prior notice.
11. The applications received after the due date & time shall not be entertained.

T. Gupta
9/10/24

(Naveen Gupta)
Special Secretary,

(Looking after the work of Ld. Member Secretary, DSLSA)

Proforma for the post of Accounts Officer (post – retirement) on Contractual basis
(to be filled in by the applicant only)

- 1. Name:
- 2. Father's / Husband's Name:
- 3. Present Address:
-
- Contact no :
- Mail ID.....

Affix self atteste
passport size
photograph

- 4. Permanent Address:
-
- 5. Date of Birth (DD/MM/YYYY):
- 6. Date of retirement from the Govt. Services:
- 7. Post held at the time of retirement & Department:
.....
- 8. Disciplinary action / criminal case, if any during service, provide details:
.....
- 9. Nature of work dealt with:
.....
- 10. Educational Qualification:
.....
- 11. Whether SAS/ JAO (Civil) Examination passed: Yes/No
- 12. Any other Special qualification / achievement:
.....
- 13. Present employment, if any:
.....

Date:
Place:

(Signature of the applicant)